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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.1350/96.

Date: 29-4-1996.

Between:

P.Ramana. .. Applicant.

and

1. The Superintendent of Post Offices, Anakapalli Division, Anakapalli.
2. The Post Master General, Visakhapatnam.
3. The Chief Post Master General, Hyderabad.
4. P. Atchayyamma. .. Respondents.

Counsel for the applicant: Sri K.Venkateswara Rao.

Counsel for the Respondents: Sri N.R.Devraj.
None for the 4th respondent.

CORAM:

HON'BLE SHRI R. RANGARAJAN, MEMBER (A)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (J)

..

JUDGMENT.

(as per Hon'ble Sri R. Rangarajan, Member (A))

..

Heard Sri K.Venkateswara Rao for the applicant
and Sri N.R.Devraj for the respondents. None for the
4th respondent.

The applicant applied for the post of EDBPM
of Tanam Village in pursuance of the Notification
No. B/ED-3/411 dated 7-5-1996 (Page 10 of the O.A.)

This Notification is translated into English and
English version is annexed at page 10 of the O.A.

As can be seen from the Notification the post is not



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ear-marked for Physically handicapped persons. The applicant herein and the 4th respondent have applied for that post. The 4th respondent was selected.

This O.A., is filed challenging the selection of the Respondent No.4 and for a consequential direction to the respondents to appoint the applicant as EDBPM, Tanam Village.

The main contention of the applicant is that he is ^a meritorious candidate and he has to be preferred in place of Respondent No.4.

The respondents in the reply have submitted that the Respondent No.4 is a physically handicapped lady who has satisfied all other conditions for the said post on regular basis and as there was short fall in the physically handicapped quota, ^{hence} the Respondent No.4 was appointed.

When the O.A., was heard at length, the learned counsel for the respondents submitted that the applicant will also be posted in ED Posts in any of the Post Offices in that unit in the next arising vacancy.

In view of the above statement of the counsel for the respondents, the learned counsel for the applicant submitted that by noting the aforementioned statement, the O.A., may be disposed of. The applicant further submits that he should not be sent to a far off

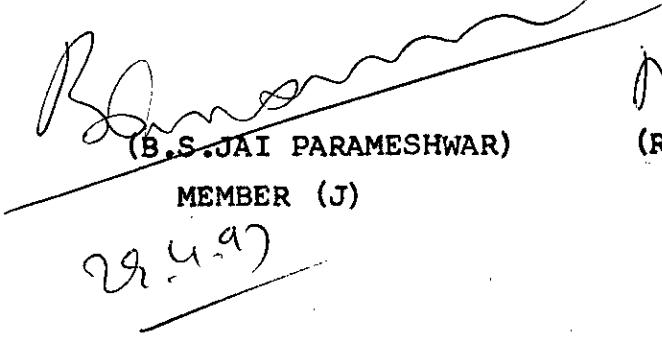
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(40)

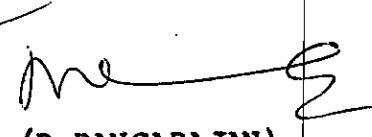
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place taking revenge against him for filing this O.A. We do not want to observe anything in this connection. We are leaving it to the respondents to decide this issue in accordance with rules.

In view of the above submission of the learned counsel for the respondents, the O.A., is disposed of with a direction to the respondents to implement the submission made by the counsel for the respondents expeditiously.


(B.S.JAI PARAMESHWAR)

MEMBER (J)


(R.RANGARAJAN)

MEMBER (A)

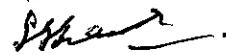
Date: 29-4-1997.

Dictated in open Court.

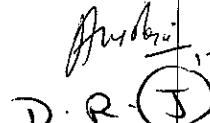
NOTE:

C.C. by Friday

(B.O.)



(S.SIVA SANKARAM)


D.R.T

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Copy to:

1. The Superintendent of Post Offices,
Anakapalli Division, Anakapalli.
2. The Postmaster General, Visakhapatnam.
3. The Chief Post Master General,
Hyderabad.
4. One copy to Mr.K.Venkateswara Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT,
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.B.D.I PARAMESHWAR:
M(J)

DATED:

29/4/87

ORDER/JUDGEMENT

R.A/C.P/M.A.No.

in

D.A.NO. 1350/86

~~ADMITTED INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

YLKR

II COURT

